

# CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carays Building, 15, Civil Lines, Post Bag No. 6, JABALPUR-482 001

Dated 18.04.2007

Registration No. CCP 12/07

S. K. Dhimole & Anr. .... Applicant(s)

VERSUS

D. S. Mathur & Ors., Respondent(s)

A copy of the ORDER dated 12.04.07 passed by the Tribunal in the above mentioned case is forwarded herewith for necessary action.

12<sup>th</sup> April 2007

CCP No.12/07

Shri M.K.Verma for the petitioner.

Petitioner has alleged that the order and directions of this Tribunal in OA No.11/93 have not been complied with by the respondents. We have seen Annexure C-2 dated 7.12.2006 and it is clear that the order has been implemented with consequential benefits by giving promotion in TTA cadre. It is also stated in the letter dated 7.12.06 that any further promotion/seniority in JTO cadre would be governed by concerned regulatory condition for selection, training, appointment and seniority. It is also seen from the records that the petitioner has filed the CCP after an inordinate delay. The order of the Tribunal is dated 16<sup>th</sup> October 2003 whereas the contempt petition has been filed on 8.1.2007. <sup>The case filed on behalf of the official</sup> <sup>was not applicable in this case</sup> We find that the respondents have complied with the order of the Tribunal. In view of aforesaid observation, the CCP has no merit. Apart from this, the CCP is hit by limitation. Hence the CCP is dismissed on ground of limitation also.

Sd/-  
(A.K. Gaur)

JM

aa

Sd/-  
(Dr. G.C. Srivastava)

VC

18.04.2007  
X/254  
X/257

उप रजिस्टरर  
DY. REGISTRAR  
कानूनी विधिविदी अधिकारी  
CENTRAL ADMINISTRATIVE TRIBUNAL  
मध्य प्रदेश, भारत  
JABALPUR BENCH, JABALPUR